

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 3010/2004

This the 16th day of December, 2004

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HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)

D.D.Khurana
R/o A-28, Ashoka Apartments
Plot No.8, Sector-12,
Dwarka
New Delhi-75.

(Applicant in person)

Versus

1. Union of India
The Secretary,
Ministry of Defence,
South Block, New Delhi-110011.
2. The Director General Defence Estates
Ministry of Defence,
West Bloc-4, R.K.Puram,
New Delhi-110066.
3. Defence Estate Office,
Agra Cantt.
116, the taj Road,
Agra Cantt (U.P.)
4. Controller of Defence Accounts (Army)
Meerut Cantt (U.P.)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Applicant sought voluntary retirement in May 2004. The present application is filed complaining that his pension and other retirement dues have not been paid. It is submitted that a representation dated 28.6.2004 (Annexure A-8) was also submitted but still no action has been taken thereon. Applicant also referred to Office Memorandum No. 38/116/93/P&PW(F) dated 2.5.1994 ato the Ministry of Personnel, Public Grievance and Pension, Department of Pension

and Pensioners' Welfare and submitted that applicant is also entitled to interest on the delayed payment in terms of that Office Memorandum. Applicant has submitted that respondents be directed to dispose of his representation and take a decision on the payment of pension and other retirement dues within the time allowed by the Tribunal.

2. Having regard to the facts stated in the application and the submissions made at the Bar, I am of the considered view that this case may be disposed off at this stage even without issuing formal notice on the respondents by giving direction to the respondents to take a decision on the representation made by the applicant.

3. Accordingly respondents are directed to consider the representation made by the applicant dated 26.6.2004, which is Annexure A-8 to the OA, and decide upon it by passing a reasoned and speaking order keeping in view the aforementioned office memorandum dated 2.5.1994 within a period of two months from the date on which the copy of this order along with the copy of the representation is received by the respondents.

3. Counsel for applicant undertakes to serve a copy of the order of this Tribunal and copy of the representation on the respondents within 15 days. With the above direction, OA stands disposed off. Dasti

M.A. Khan
(M.A. KHAN)
Vice Chairman (J)

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